

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IA/5736/2022 IN IB/209/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Realtors Pvt. Ltd.	...	Respondent

Under Section 7 (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Ekta CHoudhary, Mr. Divyank Dutt Dwivedi and Ms. Aditi Sharma, Advs.
For the Respondent	: Mr. Gaurav Mishra, Mr. Ankit Tyagi, Mr. Manish Bhatt, Ms. Atharva Koppal, Mr. Ravi Tyagi, Mr. Mayank Mishra, Mr. Jaiyesh Bakhshi, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5736/2022 and IB/209/ND/2021:-

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. Arguments heard on behalf of both the parties. The written submissions filed by the Applicant is on board. Ld. Counsel for the Respondent has submitted that he has filed written submissions, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal.

List the matter on **10.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)